

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

ORIGINAL APPLICATION NO. 1430 OF 2006.

ALLAHABAD THIS THE 21ST DAY OF DECEMBER 2006.

Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. P.K. Chatterji, A.M

Vikash Kumar s/o Jai Narain Mahto DMS, III U/DMM/ECR/
Mughalsarai, District Chandauli.

.....Applicant

(By Advocate: Sri S.K.Dey/Sri S.K.Mishra)

Versus.

1. Union of India through the General Manager, E.C.
Railway, Hajipur, Bihar.
2. The Chief Personnel Office, E. Rly. Kolkatta.
3. The Controller of Stores, E.C. Rly. Hajipur,
Bihar.

.....Respondents

O R D E R

By Mr. Justice Khem Karan, V.C.

Heard Sri S.K. Mishra, learned counsel for the
applicant on this application.

2. The grievance of the applicant is that his seniority as D.M.S. Grade III has not correctly been determined and his representations/requests for re-determining the seniority properly is not being considered. He prays that respondent NO.2 be directed to assign him due seniority in the cadre of D.M.S. Grade III w.e.f. 23.09.2003 in E.C. Railway, Hazipur with all consequential benefits.

3. We think since the respondents have not disclosed so far as to why the seniority could not be assigned as requested by the applicant, so it seems proper that the

✓

(3)

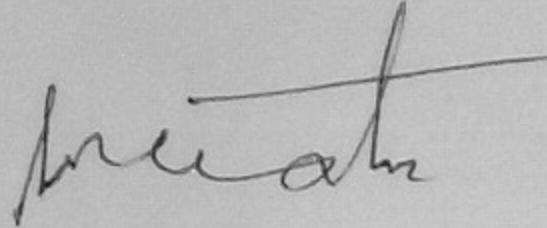
2.

original Application may be disposed of with suitable direction to the respondent NO.2.

4. ^{That's} So the O.A. is finally disposed of with a provision, in case the applicant gives a detailed representation within one month from today to respondent NO.2, the respondent NO.2 shall consider and pass suitable orders thereon in accordance with the Relevant Rules/Orders within a period of four months from the date, such representation together with copy of the order is received by him.

No order as to costs.

✓ Jm
21.12.88



Member-A

Vice Chairman.

Manish/-